67

A sample survey made by the Reserve Bank of India in 1976 had revealed that private inward remittances reflected a rising trend to a significant extent.

- (c) The incentives offered to nonresident Indians which have contributed to the increased flow of inward remittances are indicated below:—
- (i) Indians resident abroad were allowed in 1970 to open non-resident (external) accounts designated in rupees. The balances in such accounts are freely repatriable and the income on the balances is free of Indian income-tax. This did not provide protection against exchange risk.
- (ii) A new scheme has been introduced with effect from 1-11-1975 in which persons of Indian nationality or origin are allowed to open accounts in designated currencies (at present only pound sterling and US dollars) and funds as well as the interests earned thereon will be repaid to the accountholder or transferred elsewhere under his instructions in the same currency. These accounts enjoy additional facilities in regard to operation like other non-resident (external) rupee accounts.
- (iii) Investment opportunities for Indians residing abroad have been liberalised. Non-resident Indians or persons of Indian origin can invest in any public/private limited company or any partnership/proprietorship in India irrespective of the nature of the activities subject to the investor giving an undertaking not to seek repatriation of capital as well as the income accuring thereon. Under scheme, non-resident Indians are allowed to invest in new equity issues of new companies in India in a wide range of selected industries up to 20 per cent of the equity capital with full repatriation facilities in respect of capital and income earned theron. In respect of Appendix I and exportoriented industries, investment upto 74 per cent is allowed.

(iv) Relatives of non-resident Indians and persons of Indian origin are eligible to apply for priority allotment of motor-cars/scooters/agricultural tractors/cement against receipt of foreign exchange from abroad.

## मध्य प्रदेश में प्रायकर की बकाया राशि

3603 श्री राघवजी : क्या वित्त तथा राजस्व भौर बैंकिंग मंत्री यह बताने की कृपा करेंगे कि :

- (क) मध्य प्रदेश में 31 मार्च, 1977 को ऐसे कितने स्रायकरदाता थे जिनकी स्रोर स्रायकर बकाया है स्रोर उसकी कुल रांशि क्या है ; स्रोर
- (ख) उनमें से प्रथम पांच करदाताग्रीं .के नाम क्या हैं भ्रीर उनकी श्रीर कितनी राशि बकाया है ?

विस्ते तथा राजस्व ग्रीर वैकिंग ग्रंबी (श्री एख. एम० पटेल):(क) मांगी गयी मूचना, ग्रायकर ग्रायुक्त मध्य प्रदेश—I तथा II के ग्राधिकार क्षेत्रों के ग्रानुसार उपलब्ध है। मध्य प्रदेश राज्य के ग्रनुसार नहीं ग्रीर वह इस प्रकार है:—

अनुमार मामलों की संख्या
31-3-77 की स्थिति के
अनुमार वाकी पड़ी बकाया
की रकम

31-3-77 की स्थिति के

196206

संकल बकाया: 23 करोड ह०

मुंख वकायाः 15:73 करोड़ रुपये

\*इस रकम में 1 लाख रूपये तक की बकाया के सम्बन्ध में मांग तथा वसूली रजिस्टर में की गयी प्रविष्टियों की संख्या और ऐसे करदाताओं की संख्या बतायी गई है, जिनकी तरफ 1 लाख रूपये से अधिक की बकाया है ।

(ख) ग्रद्यतन कर-निर्धारित ग्राय के म्राधार पर चोटी के पांच कर-दाताम्रों के नामों तथा ग्राय कर ग्रायुक्त मध्य प्रदेश-I तथा II के श्रधिकार क्षेत्रों में 31-3-77 की स्थिति के म्रनुसार उनकी तरफ पड़ी शुद्ध बकाया के सम्बन्ध में सूचना निम्नानुसार

69

कम सं० कर-निर्धारिती का वकाया पड़ी शृद्ध रकम 1. ग्वालियर रेयन सिल्ध मेन्युफं वचेरिंग वीविंग कम्पनी लिमि०, नागदा कुछ नहीं 2. मैसर्स मोहनलाल हरगोविन्द-दास टोबेको कम्पनी, कुछ नहीं जबलपूर 3. मसर्स मोहन लाल हरत्रंस-लाल, जबलपुर कुछ नहीं 4. मैसर्स काले खा मोहम्मद हनीफ, भोपाल 5.<sup>!</sup> भगवानदास सोभानाथ, कुछ नहीं

## Demand of units issued by Unit Trust of India

3604. SHRI KUMARI ANANTHAN: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

- (a) whether of late there has been a lull in the demand of Units issued by the Unit Trust of India;
- (b) the reasons for this sudden depression in the demand of Units; and
- (c) the steps taken by Government to step up the sale of Units?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) There has not been any fall in the sale of units. On the contrary, during the last accounting year 1976-77, (July—June), sale of units under the 1964 schemes amounted to Rs. 33.50 crores, representng a step up of 61.3 per cent over the previous year's level of Rs. 20.76 crores. At Rs. 33.50 crores, volume of sales in 1976-77 has been the highest level achieved in any single year so far. The number of unit accounts has also increased from 56,748 to 68,859

- (b) Does not arise.
- (c) In January 1975, Government exempted income from units upto Rs. 2,000 from income-tax and investment in units upto Rs. 25,000 from wealth tax. These exemptions are continuing.
- (2) During 1976-77, Government has given a publicity grant of Rs. 12.50 lakhs to the Trust for popularising units in semi-urban and rural areas.
- (3) The Unit Trust has established Chief Representative Offices in eight selected districts in Punjab and Haryana and six selected districts in Gujarat.
- (4) In the changes introduced the 1977-78 budget in regard to taxation of capital gains, units have been included in the category of specified assets investment in which will qualify for tax exemption of capital gains.

## Payment of Excise Duty by Stainless Steel Re-rolling Firms

3605. SHRI TULSIDAS DASAPPA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) total amount of excise duty paid by the Stainless Steel re-rolling firms from 31st March, 1973 to 31st March, 1977; and